(b) Review by Government on the working of the above Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 1833/17/20]

III. A copy each (in English and Hindi) of the following papers:–

(a) Annual Report and Accounts of the National Horticulture Board, Gurugram, Haryana, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 1831/17/20]

I. Notifications of the Ministry of Railways

II. Annual Report and Accounts of the RLDA, New Delhi (2018-19)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Shri Angadi Suresh Channabasappa, I lay on the Table:–

I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Railways, under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987:–

(1) G.S.R. 941 (E), dated the 20th December, 2019, publishing the Railway Claims Tribunal (Procedure) Amendment Rules, 2019.

(2) G.S.R. 21 (E), dated the 10th January, 2020, publishing the Railway Claims Tribunal (Procedure) Amendment Rules, 2020.

[Placed in Library. For (1) and (2) *See* No. L.T. 1872/17/20]

(B) A copy (in English and Hindi) of the Ministry of Railways, Notification No. G.S.R. 32 (E), dated the 14th January, 2020, publishing the Rail Land

Development Authority (Constitution) Amendment Rules, 2020, under Section 199 of the Railways Act, 1989.

[Placed in Library. *See* No. L.T. 1873/17/20]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Rail Land Development Authority (RLDA), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (1) and (2) *See* No. L.T. 1871/17/20]

MATTERS RAISED WITH PERMISSION

Exorbitant Rates being charged by hospitals for stents and knee implants

MR. CHAIRMAN: Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): धन्यवाद, सभापति महोदय। मैं एक ऐसा महत्वपूर्ण मुद्दा उठाने जा रहा हूं, जिसकी आपने इजाज़त दी है। देश के बहुत सारे, बल्कि अधिसंख्यक जो गरीब लोग हैं, वे गंभीर बीमारियों- जैसे हृदय रोग से या घुटनों के रोग से पीड़ित होते हैं। सर, Angioplasty के अंतर्गत पहले जो स्टेंट पड़ते थे, तो सेंट्रल गवर्नमेंट की तरफ से उसकी कीमत एम्स में डेढ़ लाख रुपये थी और दूसरे अस्पतालों में तीन लाख रुपये थी। हमने कमेटी में भी इस मामले को उठाया था, तो सेंट्रल गवर्नमेंट ने उसकी कीमत 8 हजार रुपये और ड्रग कोटेड स्टेंट की कीमत 28 हजार रुपये फिक्स कर दी थी और जो नीम प्लांट तीन लाख रुपये का लेते थे, वह 67 हजार रुपये का होगा। गवर्नमेंट ने यह भी निर्देश दिए कि इस पर ज्यादा पैसा वसूल नही किया जा सकता है, लेकिन एम्स को छोड़कर और जितने भी निजी अस्पताल हैं, वे आज भी पहले से ज्यादा पैसा ले रहे हैं। अब उन्होंने एक तरीका यह निकाल लिया है कि स्टेंट की कीमत तो 8 हजार या 28 हजार ही लगाएंगे, लेकिन डाक्टर्स की फीस बढ़ा दी है। सर, Angioplasty तो 5 हजार रुपये में हो जाती है और स्टेट में जो मेडिकल कॉलेजेज़ हैं, उनमें तो Angioplasty 3500, 3600 रुपये में हो जाती थी, तो उन्होंने angiography के 20 हजार, 25 हजार रुपये कर दिए और डॉक्टर्स की कीमत भी बढ़ा दी।

महोदय, मैं आपको बताता हूं कि room charges की स्थिति यह है कि five star hotel बना दिए गए हैं। पहले patient को private ward में जो रूम एक हजार रुपये में मिल जाता